

**In the Court of Sanjay Kumar H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur, Himachal Pradesh**

1. Nirmal Kumar aged 41 years s/o Sh. Shakti Chand, r/o Village Bhoranj Buhla, P.O. Bhoranj, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

2. Sapna Devi aged 37 years d/o Sh. Rattam Chand, r/o Village Bandla P.O. Bandla, Tehsil Sadar, District Bilaspur (H.P.) . . Applicants.

Versus

General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Nirmal Kumar aged 41 years s/o Sh. Shakti Chand, r/o Village Bhoranj Buhla, P.O. Bhoranj, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Sapna Devi aged 37 years d/o Sh. Rattam Chand, r/o Village Bandla P.O. Bandla, Tehsil Sadar, District Bilaspur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 22-02-2023 at village Lajhyani as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 06-06-2023. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-05-2023 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*
